

IN THE NATIONAL COMPANY LAW TRIBUNAL, NEW DELHI
COURT-V

Item No.-302
IB-3494/ND/2019

IN THE MATTER OF:

Hindustan Automotive Store

....Applicant

Vs

Miric Biotech Ltd

....Respondent

SECTION

U/s 7 of IBC Code, 2016

Order delivered on 28.02.2020

CORAM:

SHRI ABNI RANJAN KUMAR SINHA
HON'BLE MEMBER (JUDICIAL)

SHRI K.K. VOHRA,
HON'BLE MEMBER (TECHNICAL)

PRESENT:

For the Applicant : Adv. Nitin Chopra, Adv. Priya Garg
For the Respondent : Adv. M S Husain

ORDER

In course of hearing, Ld. Counsel for respondent submitted that he has received the copy of the rejoinder but page 13 of the rejoinder is missing.

Considering the submissions made on behalf of the respondent, so ^{ll} petitioner is directed to serve the copy of missing page 13 of the rejoinder to the Ld. Counsel for respondent.

Pleadings are complete. List the case for final hearing on **13.03.2020**.

SD/-

(K.K. VOHRA)
MEMBER (T)

SD/-

(ABNI RANJAN KUMAR SINHA)
MEMBER (J)

(Chirag)